HARYANA VIDHAN SABHA

15th Legislative Assembly

VIIth Session

List Of Business

27 April 2026

11:00 AM

----

1. OBITUARY REFERENCES.

(1) A MINISTER to make reference to the deaths of the late:-

1. Shri Gopi Chand Gahlot, former Deputy Speaker of Haryana Legislative Assembly.
2. Shri Jangbir Singh, former Member of Parliament.
3. Martyrs of Haryana.

2. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

(1)

(i) THE SPEAKER	to report the time table fixed by the Business Advisory Committee in regard to various business.
(ii) A MEMBER OF THE COMMITTEE	to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

3. MOTION UNDER RULE 15.

(1)

A MINISTER	to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

4. MOTION UNDER RULE 16.

(1)

A MINISTER	to move that the Assembly at its rising this day shall stand adjourned sine-die.

5. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE THROUGH 'NeVA' PORTAL.

(1)

A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 22nd January, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

(2)

A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 22nd January, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

(3)

A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 22nd January, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

(4)

A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.04/GST-2, dated the 22nd April, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

(5) _______ADDENDUM

PRESENTATION OF REPORTS OF THE COMMITTEE OF PRIVILEGES, THROUGH 'NeVA' PORTAL:

(i) PRESENTATION OF SECOND PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES IN CONNECTION WITH THE RESOLUTION/ MOTION MOVED BY SMT. SHAKTI RANI SHARMA, MLA, AGAINST SHRI INDURAJ SINGH NARWAL, MLA, ADOPTED BY THE HOUSE ON 22ND DECEMBER, 2025 AND REFERRING THE MATTER TO THE COMMITTEE OF PRIVILEGES.

(i)

THE CHAIRPERSON OF COMMITTEE OF PRIVILEGES:	to present the Second Preliminary Report of the Committee of Privileges in connection with the resolution/ motion moved by Smt. Shakti Rani Sharma, MLA, against Shri Induraj Singh Narwal, MLA, adopted by the house on 22nd December, 2025 and referring the matter to the committee of privileges.

(ii)

ALSO	to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

(6) **PRESENTATION OF SECOND PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES IN CONNECTION WITH THE QUESTION OF ALLEGED BREACH OF PRIVILEGE ARISING OUT OF THE NOTICE DATED 23rd DECEMBER, 2025, GIVEN BY SHRI ARJUN SINGH CHAUTALA, MLA, AGAINST SHRI INDURAJ SINGH NARWAL, MLA.**

(i)

THE CHAIRPERSON OF COMMITTEE OF PRIVILEGES:	to present the Second Preliminary Report of the Committee of Privileges in connection with the question of alleged breach of privilege arising out of the notice dated 23rd December, 2025, given by Shri Arjun Singh Chautala, MLA, against Shri Induraj Singh Narwal, MLA.

(ii)

ALSO	to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

(7) PRESENTATION OF FIRST PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES IN CONNECTION WITH THE RESOLUTION/ MOTION MOVED BY SHRI PARMOD KUMAR VIJ, MLA, AGAINST MANAGING DIRECTOR, PUBLISHER, EDITOR, PRODUCER AND CORRESPONDENT OF THE 'ACTION INDIA HARYANA (AIH) SOCIAL MEDIA CHANNEL, REGARDING ALLEGED BREACH OF PRIVILAGE, ADOPTED BY THE HOUSE ON 23RD FEBRUARY, 2026 AND REFERRING THE MATTER TO THE COMMITTEE OF PRIVILEGES FOR FURTHER INVESTIGATION AND REPORT TO THE HOUSE.

(i)

THE CHAIRPERSON OF COMMITTEE OF PRIVILEGES:	to present the First Preliminary Report of the Committee of Privileges in connection with the resolution/ motion moved by Shri Parmod Kumar Vij, MLA, against Managing Director, Publisher, Editor, Producer and Correspondent of the 'Action India Haryana (AIH) social media channel, regarding alleged breach of privilege, adopted by the house on 23rd February, 2026 and referring the matter to the committee of privileges for further investigation and report to the house.

(ii)

ALSO	to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

(8) OFFICIAL RESOLUTION

(i) **A MINISTER to move that** – "कोई भी क्षेत्र या समाज तब तक पूर्ण रूप से विकसित नहीं माना जा सकता, जब तक उसकी आधी आबादी अर्थात माताओं और बहनों को सम्मान, समान अवसर और अधिकार नहीं मिलते। इसलिए 'नारी सम्मान' भारत की चिर-नूतन सभ्यता और संस्कृति की अटूट पहचान भी है तथा विकसित भारत-2047 के राष्ट्रीय संकल्प का मूल आधार भी है।

हमारे शास्त्रों में कहा गया है— "यत्र नार्यस्तु पूज्यन्ते रमन्ते तत्र देवताः"। हमारी संस्कृति में गार्गी, मैत्रेयी और लोपामुद्रा जैसी विदुषियों का उल्लेख मिलता है, जिन्होंने अपने ज्ञान और तर्क से समाज को दिशा दी।

हमारे गौरवशाली इतिहास में भी अनेक प्रेरणादायक उदाहरण मिलते हैं। माँ जीजाबाई जी ने छत्रपति शिवाजी महाराज को संस्कार और साहस देकर महान राष्ट्रनायक बनाया। रानी लक्ष्मीबाई जी ने अंग्रेजों के विरुद्ध अपने अदम्य साहस से यह सिद्ध कर दिया कि नारी वीरता और पराक्रम की भी मिसाल है। हमारी हरियाणा की बेटी महारानी किशोरी, शिक्षाविद् बहन सुभाषिनी जी व अंतरिक्ष

यात्री कल्पना चावला ने भी अपनी प्रतिभा से हमें गौरवान्वित किया है। यही नहीं, हमारी बेटियों ने खेलों में पूरी दुनिया में बार-बार अपनी उपलब्धियों के झंडे गाड़कर राष्ट्र की गरिमा और सम्मान को बढ़ाया है।

नारी शक्ति सम्मान की इस महान परंपरा के अनुकरण में हमारे यशस्वी प्रधानमंत्री श्री नरेंद्र मोदी जी ने वर्ष 2014 में जनसेवा का दायित्व संभालते ही महिला उत्थान का बीड़ा उठाया। उन्होंने 22 जनवरी, 2015 को हरियाणा की ऐतिहासिक धरा पानीपत से 'बेटी बचाओ—बेटी पढ़ाओ' का नारा दिया। इससे पूरे देश में सामाजिक चेतना का दीप प्रज्ज्वलित हुआ। उसी का परिणाम है कि आज देश में लिंगानुपात में बड़ा सुधार हुआ है। हरियाणा का ही उदाहरण देखिए। उस समय हरियाणा का लिंगानुपात 871 था, जो आज सुधरकर 923 हो गया है।

माननीय प्रधानमंत्री जी ने और भी अनेक योजनाएँ चलाईं। उदाहरण के रूप में 'सुकन्या समृद्धि योजना' और 'प्रधानमंत्री उज्ज्वला योजना' के साथ-साथ 'प्रधानमंत्री जन धन योजना' के माध्यम से महिलाओं को आर्थिक रूप से मजबूत किया गया। 'मुद्रा योजना' और 'स्टैंड-अप इंडिया' ने महिलाओं को स्वरोजगार और उद्यमिता की नई राह दिखाई है।

रक्षा सेवाओं में महिला अधिकारियों को स्थायी कमीशन प्रदान किया गया। सैनिक स्कूलों में बेटियों के दाखिले को मंजूरी दी गई। देश के सशस्त्र बलों ने एनडीए में महिलाओं के लिए प्रवेश खोल दिए।

माननीय प्रधानमंत्री जी ने जब वर्ष 2047 तक 'विकसित भारत' बनाने का संकल्प व्यक्त किया, तो उन्होंने इसके चार स्तंभों में महिलाओं को भी शामिल किया।

माननीय प्रधानमंत्री जी के कुशल मार्गदर्शन में हरियाणा सरकार भी महिलाओं को आर्थिक, सामाजिक और राजनीतिक रूप से मजबूत बनाने के लिए लगातार काम कर रही है। हरियाणा में पंचायती राज संस्थाओं में महिलाओं को 50 प्रतिशत प्रतिनिधित्व दिया गया है। 'लखपति दीदी' व 'ड्रोन दीदी' जैसी योजनाओं से महिलाओं को आर्थिक रूप से सशक्त बनाया जा रहा है। 'दीनदयाल लाडो लक्ष्मी योजना' जैसी पहलें बहनों-बेटियों को आर्थिक सुरक्षा प्रदान कर रही हैं। 'हर घर-हर गृहिणी योजना' के तहत गरीब महिलाओं को 500 रुपये में रसोई गैस सिलेंडर दिए जा रहे हैं।

महिला सुरक्षा के लिए प्रदेश में 33 महिला पुलिस थाने खोले गए हैं। इसके अलावा 'दुर्गा शक्ति ऐप' और हेल्पलाइन-1091 चलाए गए हैं।

माननीय प्रधानमंत्री जी ने नारियों के मान-सम्मान का जो अभियान पिछले 12 वर्षों से चलाया हुआ है, वह अब 'नारी शक्ति वंदन अधिनियम' तक पहुँच गया है। वर्ष 2023 में संसद में पारित यह कानून वर्ष 2034 में लागू होना था, लेकिन, प्रधानमंत्री जी ने इसे वर्ष 2029 में ही लागू करने के उद्देश्य से गत 16 व 17 अप्रैल को संसद का विशेष सत्र बुलाया। इस सत्र में नारी शक्ति वंदन अधिनियम में संशोधन का विधेयक लाया गया।

यह विधेयक देश की संसद और सभी विधानसभाओं में महिलाओं को 33 प्रतिशत आरक्षण देकर उन्हें निर्णय लेने की मुख्यधारा में लाने के लिए था।

यह उस ऐतिहासिक यात्रा का परिणाम है, जो पिछले 25-30 वर्षों से चल रही थी। स्वयं देश के यशस्वी प्रधानमंत्री जी ने लोकसभा में अपने संबोधन में कहा कि— "राष्ट्र के जीवन में कुछ ऐसे महत्वपूर्ण पल आते हैं, जब समाज की मनोस्थिति और नेतृत्व की क्षमता मिलकर एक नई दिशा तय करती है।" गत 17 अप्रैल को वही क्षण हमारे सामने था।

अच्छा होता यदि संसद में सभी दल एकजुट होकर 'नारी शक्ति वंदन अधिनियम संशोधन विधेयक' का समर्थन करते, तो विकसित भारत की परिकल्पना एवं नारी शक्ति वंदन के संकल्प की शुभ शुरुआत होती। परंतु अफ़सोस है कि इस शुभ शुरुआत से पहले संसद में कांग्रेस और उसके साथी विपक्षी दलों ने इस शुभ कार्य पर काला तिलक लगा दिया है।

यह प्रस्ताव उस सोच के विरुद्ध एक स्पष्ट और सशक्त संदेश है, जो दशकों से महिलाओं को उनके अधिकारों से वंचित करती रही है। यह विषय किसी एक दल का ना होकर सभी राज्यों की बहनों-बेटियों के भविष्य और उनके अधिकारों से जुड़ा हुआ है।

इसलिए इस महान सदन में उपस्थित सभी साथियों से आग्रह है कि हम सब अपने राजनैतिक

मतभेदों से ऊपर उठकर हरियाणा प्रदेश रूपी परिवार की अपनी प्रत्येक श्रद्धेय माँ, प्रत्येक प्यारी बहन-बेटी और हर नन्ही बिटिया के हित में इस ऐतिहासिक पहल का समर्थन करें।

यह प्रस्ताव राजनीतिक नहीं है, बल्कि महिलाओं के सम्मान और उत्थान के प्रति हम सब की प्रतिबद्धता का प्रतीक है। इसलिए, इस महान सदन के सभी सदस्यों से अनुरोध है कि इस प्रस्ताव को सर्वसम्मति से पारित किया जाए।"

(9) **CALLING ATTENTION NOTICE**

(i)

Calling Attention Notice No. 1 notice given by **Shri Aditya Surjewala, MLA & eleven other MLAs**	Regarding crisis in procurement, Rabi 2026-27.

6. LEGISLATIVE BUSINESS.

(1) **(Bill for introduction, consideration and passing)**

(i)

The Haryana Clerical (Recruitment and Conditions of Service) Bill, 2026	A MINISTER	to introduce the Haryana Clerical (Recruitment and Conditions of Service) Bill; to move that the Haryana Clerical (Recruitment and Conditions of Service) Bill be taken into consideration at once; Also to move that the Bill be passed.

(2) **ADDENDUM**

OFFICIAL RESOLUTION

(i) **A MINISTER to move that-** Sir, we all are very well aware that Legislatures function for benefit of the people to fulfil their needs and aspiration. Various Parliamentary Reforms are going on in the Indian Legislature. Moreover, Committees are the best platform to meet the needs of the people. The subject committee which is proposed, is relevant in the requirement of present days specifically. Therefore, I propose that a new Subject Committee on Empowerment of Women may be set up and after Rule 279F of Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the following provisions may be inserted:-

Subject Committee on Empowerment of Women

279-G. (1) There shall be a Committee on Empowerment of Women consisting of not more than nine Members to be nominated by the Speaker from amongst the Members of the Legislative Assembly. Out of the Nine Members to be nominated, five shall be from amongst Women Members of the Legislative Assembly, out of them one Women Member shall be the Chairperson of the Committee. (2) The term of office of the members of the Committee shall be one year.	Constitution of the Subject Committee

279-H. The functions of the Committee shall be— (1) To examine: — (a) the reports submitted by the Haryana State Commission for Women; (b) the measures taken by the State Government to secure for women equality, status and dignity in all matters; and (c) the measures taken by the State Government for comprehensive education and adequate representation of women in Local bodies/services and other fields. (2) To report:- (a) on the measures that should be taken by the State Government for improving the status/conditions of women in respect of matters within the purview of the State Government; (b) on the working of the welfare programmes for the women; and (c) on the action taken by the State Government on the measures proposed by the Committee. (3) The Committee shall also take such other matters as may deem fit to the Committee or are specifically referred to it by the House or the Speaker. (4) The Subject Committee shall not examine or investigate matters of day-to-day administration.	Functions of the Committee.

Rajiv Prashad
Secretary
HARYANA VIDHAN SABHA

Chandigarh-160001
Date :27/Apr/2026